

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><i>copy given to</i> 10.12.09 13/12/09</p>	<p><b><u>17.12.2009</u></b> <b><u>CP 34/2009 (OA No. 488/2003)</u></b> Mr. P.N. Jatti, Counsel for applicant. Mr. B.N. Sandu, Counsel for respondents. Heard learned counsel for the parties. Learned counsel for the applicant submits that the order of this Tribunal has been complied with and, therefore, he does not want to pursue this Contempt Petition. Accordingly, the present Contempt Petition has become infructuous and is dismissed. Notices issued to the respondents are hereby discharged.</p> <p><i>B.L. Khatri</i> <b>(B.L. KHATRI)</b> <b>MEMBER(A)</b></p> <p><i>S.M. Alam</i> <b>(JUSTICE S.M.M. ALAM)</b> <b>MEMBER (J)</b></p> <p>AHQ</p>